

which an urgency certificate has also been issued by the Railway Board in May, 1982;

(b) if so, the action taken by the Ministry/NFL in this regard and the date on which the possession has been given to the Railway authorities;

(c) if so, the exact book value which has been charged from the Ministry of Railways and the price of this land at the time of making over the possession; and

(d) if not, the likely date by which the possession would be handed over along with the date on which the request was first received by the National Fertilizers Ltd. and the Ministry?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Northern Railway authorities approached the National Fertilizers Limited in the middle of 1982 to hand over 19.373 acres of land in Naya Nangal and on their request the Company permitted Railways to make alignment and demarcation of the area required by them for the construction of Nangal-Talwara Railway Line.

(b) National Fertilizers Ltd. subsequently held discussions with the Railways to sort out various issues connected with the transfer of land. The possession of the said land has not so far been given to the Railway authorities.

(c) and (d). The terms relating to the price etc. are pending finalisation and approval of the competent authority. A final decision on these issues is expected to be arrived at shortly.

Coal Potentiality of Orissa

2649. **SHRI ARJUN SETHI:** Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of Orissas enormous coal potential and the need for its proper exploitation for the State's all-round economic development

(b) whether the Government are also aware of the export potential of Orissa's coal after proper beneficiation, provided there were special rail links with the ports and handling facilities; and

(c) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SIGH): (a) Orissa has two coalfields, namely, Talcher and IB Valley. A reserve of 2992 million tonnes has been estimated in IB Valley coalfield and 3654 million tonnes in Talcher coalfield as a result of regional exploration carried out by Geological Survey of India. Production of Coal from Talcher coalfield has been planned to increase from the present 2 million tonnes to 20 million tonnes in the next 12 years.

(b) and (c). The coal will not be of acceptable standards in the export market even after beneficiation. In any case, there appears to be very little scope of finding any surplus coal for export after meeting indigenous requirements.

Collection of Public Deposits by Industrial Houses

2650. **SHRIMATI PRAMILA DAN-DAVATE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2570 on 19th October, 1982 regarding collection of Public deposits by Industrial Houses and state:

(a) whether big Industrial Houses have collected large sums of money through public deposits during 1982;

(b) if so, the details thereof, industrial house-wise;

(c) whether there is any limit over the collection of deposits by the public/private limited companies from the public;

(d) if so, whether any of the above public/private companies have exceeded to limit; and

(e) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) and (b). A statement giving details of the deposits accepted by the companies belonging to the top ten Industrial Houses registered under Section 26 of the M.R.T.P. Act, 1969, referred to in our reply to Unstarred Question No. 2570 answered on 19th October, 1982, is annexed. The enclosed details are based on the information furnished by the companies in the Returns of Deposits as on 31-3-82 filed by them, with the Registrars of Companies, pursuant to the provisions of the

Companies (Acceptance of Deposits) Rules, 1975.

(c) Yes, Sir. The Deposit Rules which regulate the invitation and acceptance of deposits by non-banking non-financial companies, provide for ceiling limits of 10 per cent and 25 per cent of the net worth (i.e., the aggregate of paid up capital and free reserves reduced by the accumulated balance of loss, deferred revenue expenditure and other intangible assets) for acceptance of deposits from the shareholders and the public, respectively, as per rule 3(2)(i) and 3(2)(ii) of the Deposit Rules.

(d) Yes, Sir.

(e) The following companies had accepted deposits in excess of the ceiling limits prescribed in the Rules as indicated against each:

Sl. No.	Name of the Company	Group	Amount of deposit accepted-renewed in excess of the ceiling limits as on 31-3-82	
			U/r 3(2)(i) (Rs. in	U/r 3(2)(ii) lakhs)
1	M/s New Savan Sugar & Gur Refining Co. Ltd.	Thapar	Nil	1.00
2	M/s Oriental Coal Co. Ltd.	Thapar	10.74	7.69
3	M/s Alkali & Chemicals Corporation of India Ltd.	I. C. I.	Nil	54.26

Statement

Sl. No.	Name of the Industrial House	Deposits Accepted		Total (Rs. in lakhs)
		u/r 3(2)(i) (Rs. in lakhs)	u/r 3(2)(ii) (Rs. in lakhs)	
1	Tata	1356.69	4203.62	5560.31
2	Birla	54.36	1636.19	1690.55
3	Mufatlal	493.11	1156.78	1649.89
4	J. K. Singhania	580.34	1043.25	1623.59

1	2	3	4	5
5	Thapar	118.50	634.98	753.48
6	Sarabhai	239.84	379.88	619.72
7	Bangur	28.35	401.13	429.48
8	A. G. G.	249.21	706.03	955.24
9	I. G. I.	256.50	750.82	1007.32
10	Sri Ram	253.47	506.89	760.36
Total		3630.37	11419.57	15049.94

उत्तर प्रदेश में आयल कम्पनियों द्वारा खुदरा बिक्री केन्द्र खोलना

2651. श्री हरीश रावत : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रिटेल पेट्रोल सेल केन्द्र स्कीम के अन्तर्गत उत्तर प्रदेश में तेल घाट और नागेश्वर में खुदरा बिक्री केन्द्र खोलने का विचार है ;

(ख) यदि हां, तो वहां खुदरा तेल बिक्री केन्द्र खोलने वाली आयल कम्पनी के नाम क्या हैं ; और

(ग) चालू वर्ष के कौन से महीने तक ये खुदरा बिक्री केन्द्र खोले जाने की संभावना है ?

ऊर्जा मंत्रालय के पेट्रोलियम विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) :

(क) तेल उद्योग द्वारा लोहाघाट और नागेश्वर दोनों में 5 वर्ष में किये गये सर्वेक्षण के अनुसार इन स्थानों पर प्रत्येक में वर्ष 1983-84 के दौरान एक-एक फुटकर बिक्री केन्द्र का विकास करने के लिए निर्दिष्ट किया गया है।

(ख) और (ग). चूंकि वर्ष 1983-84 के लिए योजना को तेल उद्योग द्वारा

अभी अतिन्म रूप नहीं दिया गया है, इस समय इनके ब्यौरे नहीं दिए जा सकते हैं ?

Confirmation and Transfer of High Court Judges

2652. SHRI XAVIER ARAKAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the policy of Government regarding the confirmation and transfer of the Judges of the High Courts;

(b) how many Judges have not yet been confirmed in which Court, how long have they been holding the post of Additional Judges; and

(c) has any Judge resigned on account of overlooking his rights, if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) Additional Judges of the High Courts are appointed for a maximum period of two years and after the expiry of their terms they are continued for a further period or made permanent (subject to the availability of vacancies of permanent Judges) after following the procedure prescribed in Article 217 of the Constitution of India.

The Government have announced on 28-1-83 its policy of having chief Justices of all the High Courts from outside. A copy of the Press. Note issued in this re-